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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 29 of 2018 with C.P. No. 195/241-242-246/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: Sanjay Bhagwanji Attara
V/s.
Komoline Aerospace Ltd. & Ors.

Section of the Companies Act: Section 241-242-246 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ISHAN JOSHI	ADVOCATE	RESPONDENT No. 3	
2.	APURVA VAKIL DIVYANG MAJMUDAR	Advocate FCA	org. Petitioner org. Petitioner	Apurva Majmudar
3.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT No. 1	Mushtak

ORDER

Learned FCA Mr. Divyang Majmudar with Learned Advocate Mr. Apurva Vakil present for Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent No. 2. Learned Advocate Mr. Ishan Joshi present for Respondent no. 2. None present for other Respondents.

Respondents in IA 29/2018 requested time to file reply in IA 29/2018.

Respondents in IA 29/2018 shall file their reply within two weeks serving a copy in advance to other side.

List the matter on 14.02.2018 for final hearing in main petition as well as in IA 29/2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL